

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.318
42/252/ND/2022

IN THE MATTER OF:
Sandhu Estates Pvt Ltd.
Vs.
Registrar Of Companies

.... **APPELLANT**

....**RESPONDENT**

SECTION
U/s 252 Companies Act 2013

Order delivered on 17.11.2022

CORAM:
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Appellant : Mr. Abhishek Aggarwal, Mr. Aayush Aggarwal, Mr. Chahat Aggarwal, Advocates & CS Jayender Jain
For the I.T. Department : Mr. Ruchir Bhatia Sr. Standing Counsel, Mr. Shlok Chandra Jr. Standing Counsel alongwith Ms. Mansie Jain & Mr. Keshav Garg Advocates for Income Tax Department

ORDER

Heard Mr. Abhishek Aggarwal, Ld. Counsel for the Appellant.

Issue notice to the ROC and Income tax Department

The Petitioner is directed to serve notice alongwith copy of petition to the ROC and I.T. Department and file proof of service alongwith affidavit of service within a week.

We also direct the ROC and I.T. Department to file reports within one week after receipt of the notice.

List on **23.12.2022.**



(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)